

RECEIVED ASSENT ON 28/10/49

Act No XXXV of 1949

[AS PASSED BY THE DOMINION LEGISLATURE.]

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BILL

Further to amend the Indian Succession Act, 1925.

WHEREAS it is expedient further to amend the Indian Succession Act, 1925 (XXXIX of 1925) for the purpose hereinafter appearing;

It is hereby enacted as follows:—

1. Short title.—This Act may be called the Indian Succession (Amendment) Act, 1949.

2. Amendment of section 382, Act XXXIX of 1925.—In section 382 of the Indian Succession Act, 1925, after the words "an Acceding State", the words "or the State of Hyderabad" shall be inserted.

Applied to the Dargaching Dist. see W. B. Govt. notice
No. 5804-J, 31.10.49

Repealed by Act-48 of 1952